

[English]

**Son-Et-Lumiere Show Facility at Anand Bhawan, Allahabad**

1636. PROF. MAHADEO SHIWANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Son-et-Lumiere show facility has been made available at Anand Bhawan in Allahabad;

(b) if so, since when and the number of people so far who have witnessed the programme;

(c) the names of firms which designed and supplied the equipment, total costs involved, terms of payment, balance amount to be paid; and reasons for non-payment of balance amount and the time by which full payment is to be made;

(d) the result of evaluation made, if any, regarding the quality of the equipment installed and deficiencies discovered if any; and

(e) the remedial steps taken or contemplated?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (e) The information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the House.

**Women's Rights to Property**

1637. SHRI KALP NATH RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether various socio-economic groups of women at a meeting held recently felt that the present laws in regard to women's rights to property etc. were biased against women and wanted changes for their benefit; and

(b) if so, the details of the suggestions made and the reaction of Government thereto?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) It would not be possible to state specifically about the details of the suggestions made in the meeting of socio-economic groups of women unless some indication is given of the date and venue of the said meeting. However, suggestions have been received by the Government, from groups of women to introduce legislation on women's right to joint matrimonial property. Enactment of law relating to joint matrimonial property, would involve intensive changes in the laws including personal laws applicable to minority communities. It has been the declared policy of the Government not to effect changes in the personal laws of the minority communities unless sufficient initiative therefor comes from the communities themselves.

**Extra Expenditure due to Delay in Handing Over Work-Site**

1638. SHRI GANGA CHARAN LODHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether attention of Government has been drawn to para 14 of the Report of Comptroller and Auditor General of India for the year ended 31 March, 1989 (No. 1 of 1990) regarding extra expenditure due to failure to hand over the work site of Calcutta television station;

(b) if so, the reasons for delay; and

(c) the steps taken/proposed to be taken by Government in this regard?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) and (c) The action to examine the observations made in the Report has been initiated.